

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Sir. Government of Chhattisgarh had submitted the proposals of 171 number of new minor irrigation schemes for funding under Accelerated Irrigation Benefits Programme (AIBP) during 2012-13.

(b) As per information provided by the State Government, no such minor irrigation schemes have been proposed by Government of Chhattisgarh for financial assistance.

(c) The Central Assistance under AIBP is released on year to year basis to the projects based on the budget provision by the State Governments, as per the annual State-wise ceiling fixed by the Planning Commission and annual work plan of the State Governments. During 2013-14, funds could not be released to these projects under AIBP due to non-fulfilment of eligibility criteria as per the AIBP guidelines.

Share of Rajasthan in Ravi Beas water

†1843. SHRI ASHK ALI TAK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Rajasthan has major share in Ravi Beas river water;

(b) whether the Central Government proposes to direct the Bhakra-Beas Management Board (BBMB) for installing automatic gauge recorder at the site agreed to by the partner States and if so, by when; and

(c) whether the Central Government proposes to direct BBMB for finalizing the rest of the sites and if so, by when?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Sir. The supply of surplus Ravi-Beas waters to Rajasthan, Punjab and Haryana was decided in the Bhakra Beas Management Board (BBMB) in 1982 as 49%, 30%, and 21% respectively.

†Original notice of the question was received in Hindi.

(b) and (c) BBMB has already identified 22 sites for installation of automatic gauge recorder. As the minutes of the meeting of the Technical Committee of BBMB held on 29.05.2013, six automatic gauge recorders have already been installed. BBMB has planned to complete the installation of the remaining 16 automatic gauge recorders under Hydrology Project II by June, 2014.

Policy for open borewells

‡1844. SHRI PARVEZ HASHMI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is aware of the fact that several incidents of small children falling into borewells have taken place;

(b) whether any rules in this regard are being followed in several States and if so, the details thereof;

(c) whether any proposals for policy formulation with regard to open borewells is under consideration of the Central Government; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Government is aware of occurrence of such incidents of small children falling into open borewells. The Honourable Supreme Court has directed all the States and UTs through Orders dated 11th February, 2010 and 6th August, 2010, to take preventive actions on cases of children falling in borewells. The action taken by the State Governments on the directives issued by the Hon'ble Supreme Court is given in Statement (*See below*).

(c) and (d) A committee was constituted by the Ministry of Water Resources in March, 2009 to examine possibilities of preventing such fatal accidents, look into the legal and statutory measures available, action required for preventing such accidents and to suggest other administrative and technical measures for prevention of such accidents. The Committee had framed guidelines to be followed by the States/Union Territory Governments for this purpose.

‡Original notice of the question was received in Hindi.